

(b) The mills increased their working hours in December 1951, but as increased production was not followed by an improvement in exports, the mills began to accumulate large stocks. It was, therefore, considered expedient to curtail production in accordance with the demand.

FERTILISERS PRODUCED AT SINDRI

*645. **Shri N. B. Chowdhury:** Will the Minister of Production be pleased to state whether the artificial fertiliser produced in Sindri will be distributed through Government store or normal trade channels?

The Minister of Production (Shri K. C. Reddy): The entire production of the Sindri fertiliser factory till the end of 1952 has been placed at the disposal of the Ministry of Food and Agriculture who have taken it into their Central Fertiliser Pool for allotment to the State Governments, having regard to their demands. Distribution of the fertiliser within the States is the concern of the State Governments concerned and I regret I have no information at present about the arrangements made by them in this behalf.

The question of the arrangements for disposing of the Sindri fertiliser after 1952 will be considered in due course.

CHHATTISGARH LABOURERS IN TEA GARDENS IN ASSAM

*647. **Shri B. N. Misra:** Will the Minister of Labour be pleased to state whether Government intend to appoint a special Committee to enquire into and report on the existing conditions of the labourers from Chhattisgarh employed in Assam Tea Gardens?

The Minister of Labour (Shri V. V. Giri): Government has no information regarding the conditions of labourers from Chhattisgarh employed in Assam Tea Gardens. Enquiries are, however, being made from the State Government and the Controller of Emigrant Labour. The question of appointing a special Committee to enquire into the conditions of these labourers will be considered on receipt of the information called for.

MAYURBHANJ GLASS WORKS

*648. **Shri R. C. Majhi:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that the Mayurbhanj Glass Works Ltd., Bahalda Road, Orissa, was running in order giving supplies to Government orders;

(b) if so, for what reasons the same is closed for the last few years; and

(c) what measures Government intend to take for starting it again?

The Deputy Minister of Commerce and Industry (Shri Karmarkar):

(a) No, Sir.

(b) and (c). For lack of finances. It was understood some time ago that the Firm had applied to the Orissa Government for financial assistance. The Central Government are not contemplating any special measures.

MAYURBHANJ SPINNING AND WEAVING MILLS

*649. **Shri R. C. Majhi:** Will the Minister of Commerce and Industry be pleased to state:

(a) what amount was spent for establishing Mayurbhanj Spinning and Weaving Mills Ltd., Kuldiha (Orissa) and what was the amount invested by the State Government;

(b) what are the reasons for its not running till now; and

(c) what measures Government intend to prescribe for its running?

The Deputy Minister of Commerce and Industry (Shri Karmarkar):

(a) to (c). The information is being collected.

LABOUR DISPUTES

*650. **Shri K. K. Basu:** Will the Minister of Labour be pleased to state:

(a) the total number of industrial or labour disputes in Central Sphere undertakings sent to adjudication in 1950 and 1951 in each of the States of India;

(b) the total number of awards given;

(c) the number of such cases where the employer did not implement the award;

(d) the number of appeals preferred against the decision of Industrial Tribunal (i) to Appellate Labour Tribunal; (ii) to the High Court, or (iii) to the Supreme Court;

(e) the average period taken to adjudicate finally such disputes; and

(f) the number of workers involved?

The Minister of Labour (Shri V. V. Giri): Government referred for adjudication in 1950 and 1951 10 and 48 disputes respectively. The number of awards given by the Tribunals during the corresponding periods was 14 and 30 respectively. The average period taken to adjudicate such dis-

putes was about 6 months. The remaining information is being collected and will be placed on the Table of the House.

TRADE MISSIONS AND DELEGATIONS

104. **Shri K. C. Sodhia:** Will the Minister of Commerce and Industry be pleased to state:

(a) what Trade Missions and Delegations were sent abroad by Government during 1951-52; and

(b) what was the total expenditure incurred on them.

The Deputy Minister of Commerce and Industry (Shri Karmarkar): (a) Two delegations were sent to Burma and Ceylon in May and December, 1951 respectively to negotiate trade agreements with those countries. A third delegation was sent to England in January, 1952 in connection with the purchase of British East African cotton.

(b) Approximately Rs. 12,300.

AGRICULTURAL LOANS IN N. E. FRONTIER AGENCY

106. **Shri Gohain:** Will the Prime Minister be pleased to state:

(a) whether any scheme for granting agricultural loans in the current year to the people of the districts comprising the North East Frontier Agency has been approved; and

(b) if so, the amounts proposed to be distributed in the current year in each of the districts?

The Prime Minister (Shri Jawaharlal Nehru): (a) and (b). Information on the subject is being collected and will be placed on the Table of the House in due course.

ANTI-EROSION MEASURES IN ABOR AND MISHMI HILLS

107. **Shri Gohain:** Will the Prime Minister be pleased to state:

(a) whether any anti-erosion measures are going to be taken in the Dehang and Lohit rivers in the Districts of Abor Hills and Mishmi Hills;

(b) the places where such measures are contemplated to be taken; and

(c) the amount of expenditure involved in the scheme?

The Prime Minister (Shri Jawaharlal Nehru): (a) to (c). Information on the subject is being collected and will be placed on the Table of the House as soon as it is ready.

INDO-DUTCH TRADE AGREEMENT

108. **Dr. Ram Subhag Singh:** Will the Minister of Commerce and Industry be pleased to state whether it is a fact that an Indo-Dutch trade agreement is soon going to be concluded with a view to increasing the trade between the two countries?

The Deputy Minister of Commerce and Industry (Shri Karmarkar): No, Sir. There is no such proposal under Government's consideration.

EXPORTS

109. **Dr. P. S. Deshmukh:** Will the Minister of Commerce and Industry be pleased to state the quantity and value of the export of jute, jute goods, cement, coal, textiles, tea and coffee in each of the years 1949, 1950 and 1951?

The Deputy Minister of Commerce and Industry (Shri Karmarkar): A statement is laid on the Table of the House. [See Appendix III, annexure No. 52.]

ENTRY OF FOREIGNERS INTO INDIA (REGULATION)

110. **Dr. P. S. Deshmukh:** Will the Prime Minister be pleased to state:

(a) whether any rules have now been framed for the regulation of the entry of foreigners into India;

(b) whether, and on what conditions foreigners can (i) obtain employment in India; (ii) enter into partnership with any firm in India; and (iii) start business of their own;

(c) whether Government have examined the position of Indians in each of the foreign states from which the foreigners have come;

(d) in how many cases reciprocal facilities are available;

(e) in how many foreign states similar facilities are available to Indians, and

(f) what efforts, if any, have been made so far to get the same?

The Prime Minister (Shri Jawaharlal Nehru): (a) No new rules have been framed for the entry of foreigners in India. Such rules already exist. In this connection the attention of the hon. Member is invited to the reply given to him by the late Sardar Vallabhbhai Patel on the 19th February 1948 to Part (a) of his starred question No. 352.

(b) No conditions have been prescribed for the foreigners (i) to obtain